

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 719 of 2019

IN THE MATTER OF:

Rohit Chhabra

...Appellant

Versus

Sushil Kumar Gupta & Anr.

...Respondents

Present:

For Appellant: Ms. Ruchi Johri, Advocate

For Respondent: Ms. Sneha Pandey and Mr. Pankaj Jain, Advocates for Respondent No. 1.

Mr. Saksham Ahuja and Mr. Sanjay Ruia, Advocates for Respondent No. 2.

ORDER

12.02.2020 Copy of the order dated 26th June, 2017 referred in the impugned order, has not been put on record. There is no reason why the Appellant while challenging the impugned order should not file copies of the documents referred in the impugned order, on record for this Tribunal to appreciate the same.

One opportunity is given to file copy of the same. The same may be filed within a week.

List the Appeal 'For Orders' on **24th February, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)